

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 43

CP/93(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **LE MERITE EXPORTS LIMITED V/s LE MERITE
LAXMI SPINNING PRIVATE LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

CS Vijay Tiwari i/b Siddharth Joshi for the Applicant present. Adv. Kunal Kanungo for the Respondent No.3 present. Adv. Nitu Chaturvedi for the Respondent No. 2 to 4 present through VC.

The Ld. Counsel for the Petitioner informs that the matter has been settled and placed on record the consent terms dated 31st March 2024. In view thereof, CP/93(MB)2023 is **disposed of as withdrawn.**

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**